

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. (IB)-48(PB)/2017

IN THE MATTER OF:

**M/s Agarwal Marketing and Services
(Energy) Pvt. Ltd.**

.... APPLICANT / PETITIONER

Vs

M/s Max Tech Oil & Gas Services Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

**:- Mr. Abhishek Anand, Advocate
Ms. Srishti Kapoor, Advocate**

For the RESPONDENT

:-

ORDER

Learned Counsel for the Resolution Professional is present and represents that the compliance report as undertaken of the last hearing dated 29.08.2017 has been filed on 12.09.2017. It is also represented by the Counsel for Learned Resolution Professional that at the 3rd meeting of the Committee of Creditors held on 08.08.2017, it has been recommended by more than 75% of the financial creditors that the company should go for the liquidation process. It is also appointed by the Learned Counsel for Resolution Professional that in so far as ICICI Bank Ltd. is concerned being one of the financial creditors no mandate has been exercised and that they had sought for some time to respond to the voting in relation to the liquidation process. Since the report has been filed only on

12.09.2017 the said report is required to be considered by this Tribunal and in the circumstances the matter is posted to 18.09.2017 on which date Learned Counsel for the Resolution Professional will be present to assist the Tribunal.

Post the matter on 18th September 2017.

Sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)
